

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 27-06-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

PETITION NUMBER : --

APPLICATION NUMBER : CP(IB)/32(CHE)/2023

NAME OF THE PETITIONER : M/s.KS Wind & Renewables India Pvt Ltd

NAME OF THE RESPONDENT(S) : M/s.Siemens Gamesa Renewable Power Pvt Ltd

UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Ld. Counsel Mr. E. Om Prakash for the Petitioner. Mr.DT Babu, Siemens Gamesa for the Respondent.

In this case the Applicant has been issued Letter of intent on 06.11.2017 and the order was cancelled on 11.12.2017. The claim of the Operational Creditor is Rs.3,59,25,189/- + 24% interest. Form 3 issued on 26.10.2022. The Respondent in his reply dated 26.06.2023 stated that they paid advance of Rs.1.3 crore and Applicant has carried out work which at best could be valued only at about Rs.47 lakh. The Respondent also confirmed that the Applicant has been informed to stop the work by December 2017. The facts that needs to be established here are the quantum of work done by the Applicant. **Respondent is directed** to submit a detailed evaluation report prepared by the technical valuer on the actual value of work executed by the Applicant within 2 weeks.

Synopsis dated 03.10.2023 and Dates of event has been filed.

List the Petition for hearing on **27.08.2024**.

-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)